

**NATIONAL COMPANY LAW TRIBUNAL
BENGALURU BENCH
COURT NO.1**

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF NATIONAL COMPANY LAW TRIBUNAL,
BENGALURU BENCH, BENGALURU, HELD ON 21.06.2017.

PRESENT: 1. Hon'ble Member(J) Shri Ratakonda Murali
2. Hon'ble Member(T) Dr. Ashok Kumar Mishra

C.P. No. or C.A. No.	T.P. No.	Purpose	Section	Name of the Parties M/s. / Mr.
CP No.39/ 2017	-	Admission	241/ 242	Dr. Ujwala N. Jagdale @ujwala S.Disle Vs RJU Enterprises Pvt. Ltd., & Others

SL. NAME (IN CAPITAL)
NO. & PHONE NUMBER

REPRESENTATION TO WHOM

SIGNATURE

1. Senior Advocate
Mr. Sajan Porayya
2. Mr. Manu Kulkarni
Prapinka
3. Ms. ~~Prapinka~~ M.P.
4. Ms. Shristi Wadga
5. Mr. Pratibhanu Singh
Kharola

Petitioner *Manu Kulkarni*

Paul

6. Vikram Unni Rajagopal
for JUST LAW

} R1 to R3

W/...

P.T.O.

Counsel for petitioner is present. M/s. Just Law filed vakalat for R-1 to R-3. Counsel Counsel for respondents filed affidavit of R-2 who is the Director of R-1 company, stating that a resolution was passed by the EGM today, i.e., on 21.06.2017 removing the petitioner as Director of the Company and further gave an undertaking in the affidavit that the said resolution will not be implemented without the leave of the Tribunal. Affidavit copies have been served on the counsels appearing for the petitioner.

Since the respondents, by way of affidavit through 2nd respondent gave undertaking that resolution passed in the EGM removing the petitioner as Director of the 1st respondent company will not be implemented. The same is taken on record and the respondents are directed not to implement the said resolution passed in the said EGM until further orders.

Meanwhile, respondents No. 1 to 3 to file detailed objections for the interim relief sought by the petitioner.

List it on 24.07.2017.



MEMBER (J)



MEMBER (T)